



From:

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
3. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Legal Advisor to Hon'ble the Governor of Uttarakhand, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Principal Judge, Family Court, Dehradun and Judges of all Family Courts of the State.
10. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and Udham Singh Nagar.

C.L. No. 6 /UHC/Admin.A/2019

Dated: Feb. 28, 2019.

**Subject:** L.T.C. during Court working days.

Sir/Madam,

With regard to subject cited above, it has come to the notice of the High Court that Judicial Officers of the State Judiciary are applying for long Earned Leave on working days for availing L.T.C. facility. Whereas, as per the provision contained in para 10 of G.O. No. 54-Ek (1)XXXIV(1)/2006-6-Ek(2)/2006 dated 25.08.2006, a Judicial Officer may apply even a single day Earned Leave for the purpose of L.T.C.

In view of the above, I have been directed to request all Judicial Officers to avail L.T.C. during Court holidays clubbing it with minimum Earned Leave.

You are, therefore, requested to bring the above directions to the notice of all the Judicial Officers for strict compliance.

Yours faithfully,  
  
(Pradeep Pant)

No. 1087 /XVII-3/Admin.A/2019

Dated: Feb. 28, 2019

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge (s) with the request to place it before His Lordship for kind perusal.
3. P.A. to Registrar General.
4. All the Registrars of the Court.
5. Deputy/Assistant Registrars & Section Officers of the Court.
6. I/c N.I.C. High Court of Uttarakhand with request to upload it on the Website of Hon'ble the High Court.
7. Guard File/Assistant concerned.

  
Registrar General